Statt. Giving reasons for 28

Immediate Legislation by the code of Criminal Procedure (Amdt.)

Ordinance, 1990

13.08 hrs.

27

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL\*

STATEMENT GIVING REASONS FOR IMMEDIATE LEGISLATION BY THE CODE OF CRIMINAL PROCEDURE (AMENDMENT) ORDINANCE, 1990

[English]

[English]

13.09 hrs.

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Code of Criminal Procedure (Amendment) Ordinance, 1990.

MR. SPEAKER: The guestion is:

MR. SPEAKER: The House stands adjourned to reassemble tomorrow at 11 a.m.

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

13.10 hrs.

The motion was adopted.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 13,1990/ Phalguna 22, 1911 (Saka)

SHRI MUFTI MOHAMMAD SAYEED: Sir, I introduce the Bill.

<sup>\*</sup>Published in Gazette of India Extraordinary. Part II, Section 2, dated 12.3.90.